[To be published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii)]

## MINISTRY OF CORPORATE AFFAIRS

New Delhi, the..., March, 2020

S.O. ....(E). — In exercise of the powers conferred by the proviso to section 4 of the Insolvency and Bankruptcy Code, 2016 (31 of 2016), the Central Government hereby specifies one crore rupees as the minimum amount of default for the purposes of the said section.

[F. No.30/9/2020-Insolvency]

Gyaneshwa mar Singh Joint Secretary